

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2105

ANSWERED ON:15.03.2002

OVER INVOICING OF IMPORT EXPORT

C. SREENVAASAN;GADDE RAMAMOCHAN;M.H. AMBAREESH;M.V.V.S MURTHI;PUTTASWAMY GOWDA

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Directorate of Revenue Intelligence (DRI) has unearthed a multicore fraud involving money laundering by hundred percent export oriented units in the form of over invoicing of import and export recently;
- (b) if so, the details in this regard with total export done by these units;
- (c) the modus operandi so adopted by these units;
- (d) whether any investigations have been conducted by the Government in this regard;
- (e) if so, the details thereof and the amount of loss suffered by the Government;
- (f) the action taken by the Government against the accused persons/companies; and
- (g) the corrective steps taken to see that such incidents do not occur in future?

**Answer**

MINISTER OF STATE (REVENUE) IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a): Directorate of Revenue Intelligence (DRI) has not booked any case of multicore fraud involving money laundering by Hundred Percent Export Oriented Unit in the form of over invoicing of import and export recently.

(b) to (g): Does not arise in view of (a) above.